

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3838 of 2021

Bilal Ansari **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. D. K. Chakraverty, Advocate
For the State : Mr. S. K. Shukla, A.P.P.

02/17.04.2021 Heard Mr. D. K. Chakraverty, learned counsel for the petitioner and Mr. S. K. Shukla, learned A.P.P. for the State.

The petitioner is an accused in connection with S. T. Case No. 161 of 2020 arising out of Sector - IV P.S. Case No. 21 of 2020.

The bag of the informant containing cash of Rs. 2,000/- and mobile etc. were snatched by miscreants.

The petitioner appears to be in custody since 19.02.2020.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge - IV, Bokaro, in connection with S. T. Case No. 161 of 2020 arising out of Sector - IV P.S. Case No. 21 of 2020.

(Rongon Mukhopadhyay, J.)